

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 302
RCP(IB)- 6/ND/2023
(Old Case IB-120(ND)/2021)

IN THE MATTER OF:

Capital Trade Links Ltd.
Vs.
KDP Buildwell Pvt. Ltd.

.... Petitioner/Applicant
.... Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 18.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the FC : Mr. Pankaj Agarwal, Mr. Shashwat Srivastava, Advs.
For the Respondent : Mr. Rishi Kapoor, Mr. Ramya Tiwari, Advs.

ORDER

At the request made by Ld. Counsel appearing for the Respondent, matter adjourned **to 19.04.2024** for arguments on behalf of the Corporate Debtor.

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay